## BEFORE THE ADJUDICATING OFFICER SECURITIES AND EXCHANGE BOARD OF INDIA CORRIGENDUM

## CORRIGENDUM

## TO

## ADJUDICATION ORDER No. Order/AN/RG/2025-26/31586

- Whereas, an Adjudication Order No. Order/AN/RG/2025-26/31586 (hereinafter referred to as 'Order' / 'said Adjudication Order') has been passed in the matter of Motisons Shares Private Limited.
- 2. And whereas under paragraph 4 at page 4 of the Order, inadvertently typographical error has occurred with regard to the cited date of communique(s). In order to rectify the same, it is hereby clarified that, the phrase, 'Communique dated April 08, 2025', in last line under paragraph 4 at page 4 of the Order shall be read as 'Communiques dated January 08, 2024 and April 08, 2025', and other contents of the Order shall remain unchanged.
- 3. The said Adjudication Order shall always be read along with this 'Corrigendum'.
- 4. A copy of this Corrigendum shall be served upon the Noticee, and also to the Securities and Exchange Board of India.

**DATE: August 13, 2025** 

**PLACE: MUMBAI** 

AMAR NAVLANI
ADJUDICATING OFFICER